## CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF NETLINK SOLUTIONS (INDIA) LIMITED

## Corporate Identification Number (CIN): L45200MH1984PLC034789

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OPEN OFFER FOR ACQUISITION OF 6,57,600 (SIX LAKHS FIFTY SEVEN THOUSAND SIX HUNDRED ONLY) FULLY PAID UP EQUITY SHARES OF ₹ 10/- EACH FROM THE SHAREHOLDERS OF NETLINK SOLUTIONS (INDIA) LIMITED ("NETLINK" "TARGET COMPANY") BY JUPITER INFOMEDIA LIMITED ("JUPITER" / "ACQUIRER NO 1") AND JINESHVAR SECURITIES PRIVATE LIMITED ("JINESHVAR" / "ACQUIRER NO 2") (HEREIN AFTER COLLECTIVELY REFER TO AS "ACQUIRERS") PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) & 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) **REGULATIONS").** This Corrigendum to the Detailed Public Statement ("Corrigendum") is being issued by Aryaman Financial Services Limited, the Manager to the Offer ("Manager"), on behalf of the Acquirers, in compliance with SEBI (SAST) Regulations, 2011 and subsequent amendments thereto pursuant to changes / amendments as per SEBI observation letter SEBI/HO/ CFD/DCR2/P/OW/2021/12300/1 dated June 15, 2021. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as defined in the Detailed Public Statement. This Corrigendum is being issued in all the newspapers in which the Detailed Public Statement was published. THE SHAREHOLDERS OF THE TARGET COMPANY ARE REQUESTED TO KINDLY NOTE THE FOLLOWING INFORMATION **BELATED TO THE OFFER.** (1) This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011. There has been no competitive bid to this Offer. (2) The underlying transaction under the Share Purchase Agreement was subject to the approval of shareholders of the Acquirer for the related party transaction. The Acquirer had received the requisite shareholders approval for the proposed Related Party Transaction. The result of the shareholders approval was declared on April 10, 2021. (3) Jineshvar Securities Private Limited ("Acquirer No 2" / "lineshvar") is in the business of investment in shares and securities and is registered with RBI as Non- Banking Finance Company ("NBFC") without accepting public deposits. For acquisition of shares of the Target Company by Jineshvar, neither any approval nor any "No Objection Certificate" is required to be obtain by Jineshvar from the RBI. (4) As on the date of this advertisement, there are no statutory approvals required to acquire the equity shares tendered pursuant to this Open Offer. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer. (5) The current Promoters of the Target Company have not filed the report as prescribed under Regulation 10(7) of SEBI SAST Regulations and accordingly there are instances of non-compliances with the SEBI SAST Regulations by the current Promoters, for which SEBI may initiate suitable action against the said entities. (6) There are no directions subsisting or proceedings pending against the Acquirers, Target Company, Manager to the Open Offer under SEBI Act, 1992 and regulations made there under. (7) The Letter of Offer ("LoF") will be dispatch through electric means to all the Public Shareholders of the Target Company whose name appeared on the register of members on the Identified date and who have registered their e-mail ids with the Depositories and / or the Target Company, and the dispatch through Physical means to all the remaining Public Shareholders on or before June 24, 2021. Please note that a copy of the Letter of Offer will also be available on SEBI's website (www.sebi.gov.in). (8) The revised Schedule of Activities pertaining to the Offer is set forth below: Original Schedule **Revised Schedule Major Activities** (Date & Day) (Date & Day) March 04, 2021 (Thursday) Public Announcement March 04, 2021 (Thursday) Publication of Detailed Public Statement March 12, 2021 (Friday) March 12, 2021 (Friday) Filing of Draft Letter of Offer with SEBI March 19, 2021 (Friday) March 19, 2021 (Friday) Last Date for a Competitive Bid\* April 06, 2021 (Tuesday) April 06, 2021 (Tuesday) Receipt of Comments from SEBI on Draft Letter of Offer April 15, 2021 (Thursday) June 15, 2021 (Tuesday) June 17, 2021 (Thursday) April 19, 2021 (Monday) Identified Date\*\* Date by which Letter of Offer be posted to the Shareholder April 27, 2021 (Tuesday) June 24, 2021 (Thursday) Comments on the Offer by a Committee of Independent April 30, 2021 (Friday) June 29, 2021 (Tuesday) Directors constituted by the BODs of the Target Company June 30, 2021 (Wednesday) Last Day of Revision of Offer Price / Share May 03, 2021 (Monday) Issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other May 03, 2021 (Monday) June 30, 2021 (Wednesday) approvals in newspapers May 04, 2021 (Tuesday) July 01, 2021 (Thursday) Date of Opening of the Offer Date of Closing of the Offer May 18, 2021 (Tuesday) July 14, 2021 (Wednesday) Date of communicating the rejection / acceptance and June 02, 2021 (Wednesdav) July 29, 2021 (Thursday) payment of consideration for the acquired share

\*There has been no competing offer in this offer

\*\* Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent. All owner (registered or unregistered) of Equity Shares of the Target Company (except Acquirer, person acting in concert with Acquirers and Sellers of the Target Company) are eligible to participate in the offer any time before the closure of the Offer.

The Acquirers accept the responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof. All other terms and conditions of the Offer shall remain unchanged. This Advertisement will also be available on the website of SEBI i.e. www.sebi.gov.in.

**ARYAMAN FINANCIAL SERVICES LIMITED** 

THIS ANNOUNCEMENT IS ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS.



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Place: Mumbai